

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.104**  
**New IA-822 2020 in**  
**IB- 236/ (ND)/2020**

**IN THE MATTER OF:**  
**LIC Housing Finance Limited**  
**Vs.**  
**KV Developers (P) Ltd**

**...FINANCIAL CREDITOR**  
  
**...RESPONDENT**

**SECTION**  
**U/s. 7 IBC, 2016**

**Order delivered on 03.3.2021**

**CORAM:**  
**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**  
For the Applicant/OC :  
For the Respondent/CD : Mr. Ayush Shrivastava, Advocate for the Suspended Directors, Mr.  
Aman Agarwal and Mr. Himanshu Agarwal  
For the intervener : Ms. Nikshubha Sethi, Adv. for the Resolution Professional

**ORDER**

**IA-822/2021 :**

Counsel for the Resolution Professional is present. The Registry is directed to issue notice to Respondent. The Resolution Professional is permitted to send notice to the Respondent by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

List on 12.3.2021.

-sd-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sd-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.104**

No. IA-5251/2020 in

IB- 236/ (ND)/2020

**IN THE MATTER OF:**

**LIC Housing Finance Limited**

**Vs.**

**KV Developers (P) Ltd**

**...FINANCIAL CREDITOR**

**....RESPONDENT**

**SECTION**

**U/s. 7 IBC, 2016**

**Order delivered on 03.3.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant/OC :**

**For the Respondent/CD : Mr. Ayush Shrivastava, Advocate for the Suspended Directors, Mr. Aman Agarwal and Mr. Himanshu Agarwal**

**For the intervener : Ms. Nikshubha Sethi, Adv. for the Resolution Professional**

**ORDER**

**IA-5251/2020 :**

Counsel for the Resolution Professional is present. Counsel for the suspended board of directors is present. It is noted that due to some technical problem in the system, the RP is not able to join the hearing. Therefore, the matter is adjourned.

List on 12.3.2021.

- sd -

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- sd -

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.104**  
**New IA-5634/2020 in**  
**IB- 236/ (ND)/2020**

**IN THE MATTER OF:**  
**LIC Housing Finance Limited**  
**Vs.**  
**KV Developers (P) Ltd**

**...FINANCIAL CREDITOR**

**...RESPONDENT**

**SECTION**  
**U/s. 7 IBC, 2016**

**Order delivered on 03.3.2021**

**CORAM:**  
**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. M L LAHOTY, Mr. PABAN K SHARMA, Mr. ANCHIT SRIPAT  
ADVOCATES FOR APPLICANT  
Mr. ASHOK PANIGRAHI ADV AND Mr. S. VINAY RATNAKAR ADV.  
FOR THE FC-LICHFL

For the Respondent/CD : Mr. Ayush Shrivastava, Advocate for the Suspended Directors, Mr.  
Aman Agarwal and Mr. Himanshu Agarwal

**ORDER**

**IA-5634/2020 :**

Counsel for the Applicant is present. One of the Counsel for the Financial Creditor is present. Counsel for the Resolution Professional is present. Counsel for the Resolution Professional has filed the compliance affidavit along with the details relating to the AR and the transaction Auditor that has been provided to the Applicant pursuant to the order dated 12.2.2021 passed by this Tribunal. The Applicant is directed to approach the AR for further information and necessary action.

List the matter on 12.3.2021.

— Sd —

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit